Shri Satya Narayan Sinha: I have requested my colleague to make enquiry about it and whatever information they will receive, they will place before the House or he will deal with it when the Demands of the External Affairs Ministry are going to be discussed.

About this Punjab affairs, Sir, I do not know because Government has not come to a final decision yet, the matter is being discussed. We are meeting. The Cabinet has been called again today. Some hon. Members mentioned about something having appeared in the P·ess; we cannot help it. In these days the Press publishes many things.

Shri D. C. Sharma: Some Members of the Cabinet leak out those things.

श्री प्रकाशकीर शास्त्री: कैंबिनेट के रहस्य कैसे प्रकट हो जाते हैं? इस तरह देश कैसे चलेगा?

श्री सःय नारायण सिंह : क्या करें ? बदिकत्मती है इस मुल्क की । क्या किया जाये ?

It happens Sir; it has not happened once.

श्री रामसेवक यादव : क्या मंत्री-मंडल में कुछ भेदिये लोग हैं?

Shri Satya Narayan Sinha: As soon as the decision is taken by the Government with regard to Punjabi Suba, about the details, certainly Statement will be made to the House.

Shri Hari Vishnu Kamath: What about the Election Law Amending Bill?

Shri Jagdev Singh Siddhanti: Not only Punjabi Suba, but Hariana also.

श्री सःय निरायग सिंह : पंजाबी सूबे के साथ ही हरियाणा मिला हुमा है।

Mr. Speaker: Shri Satya Narayan Sinha-Next item.

Shri Hari Vishnu Kamath: Have you discussed with the Chainnan about the questions of Rajya Sabha Demands? What is the position? It is an important matter.

Mr. Speaker: They are not yet finalised. I have seen him. I have discussed with him. He promised to discuss with his own Members and give his reply.

Shrimati Renuka Ray: What about my suggestion about cutting out Calling Attention motions?

Shri Satya Narayan Sinha: Which Culling Attention motion?

Shrimati Renuka Ray: Calling Attention Notices should not be taken up.

Shri Satya Narayan Sinha: That is for the Speaker to decide.

श्री स॰ मो॰ शनजों : इमजेंन्सी के बारे में जैनरल बात तो हो गई, लेकिन एक व्यक्ति के बारे में मैंने कालिग एटे शत नोटिस दिया है, जो कि जेल में है ग्रौर चौदह दिन से भूखा मर रहा है। उस के बारे में क्या पोजीशन है ?

च्चा सम्होदय: उस के बारे में मैं क्या कह सकता हूं?

श्री स॰ मो॰ वनजों : श्राप मिनिस्टर को स्टेट्ोंट करने थे लिए कह सकते हैं ।

भ्रष्यक्ष महोदय: में ऐसा नहीं कर सकता हुं।

भी स॰ मो॰ वनजीं: ग्रगर वह मर जायेया तो हत्या उन पर पड़ेगी।

13.07 hrs.

MOTION re: REPORT OF THE COMMITTEE OF PRIVILEGES

FORTH REPORT

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Mr. Speaker, Sir, as a result of the discussion which you had with the leaders of the opposition yesterday in your Chamber about the Privilege Committee Report I am bringing forward before the House a

Motion which I hope the House will unanimous y accept without any discussion.

Sir, I move:

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"That the Fourth Report of the Committee of Privileges presented to the House on the 30th March, 1966 be referred back to the Committee."

Mr. Speaker: The question is . . .

Shri S. M. Banerjee (Kanpur): Sir, I want to say something, not on the merit of the Report. Either allow me now or when you put the Motion to vote.

Mr. Speaker: I am putting the Motron to the vote of the House now.

इ:० राम माहिर लोहिया (फर्क्साबाद): झध्यक्ष महोदय, इस पर झाप कुछ बोलने दें, क्योंकि इस के बिना सारा मामला असूरा रह जायेगा ।

झःसक महोबय : इस पर इस बक्न बोलने की अख्यत नहीं है। अब सब ने मिल कर इस बारे में फैसला किया है, तो इस रिपोर्ट को बगैर किसी कमेन्ट के कमेटी को बापस भेज दिया जाना चाहिए ।

ड ० राम म गेहर लोहिया : यह तो फैसला नहीं है कि यहां पर इस बारे में न बोला जाये।

क्राध्यक्त महोदय: माननीय सदस्य के क्रितिनिधि वहां पर मौजूद थे। वहां पर ही इस बारे में फैसला हुन्ना था।

श्री रामसेवक यादव (बाराबंकी) : क्या यह फैंडला हुआ या कि यहां पर जुबान मुखोली जाये ?

द्धारक्ष महोदय : मैं इस वक्त इस पर बहस की इजाजत नहीं दे सकता हूं।

डा॰ राम माहिर लोहिया: मैं भाप को इस्मीनान दिनाता हूं कि भाप के बारे में मैं बूछ नहीं कहूंगा।

भ्राटक महोदय : मेरे बारे में भार बेनक कहते रहें, केकिन यह उसूसन गनत है कि जब सब ने मिल कर यह फैसला कर लिया है कि इस रिपोर्टको वापस भेज दिया जाये, तब इस मौके पर इस बारे में फिर से बहस की जाये।

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डा॰ राम माहर लोहिंग: सारे देश
में यह बात फैलाई जा रही है कि संयुक्त
समाजवादी दल संसदीय प्रणाली को खरम
करना चाहता है। यह बात बिल कुल झूठी है।
चूकि हमारा तीखा और सीखा विरोध होता है,
इसलिये हमारे खिलाफ यह लोग ऐसी बातें
उठा रहे हैं। वास्तव में ये लोग सारे कायवे
कानुनों को तोड़ रहे हैं और इस प्रकार
संसदीय प्रणाली को खरम कर रहे हैं।

भ्रष्यक्ष महोदय : इस दक्त इस बारे में बहस नहीं हो सकती है ।

भी रामसेवक यावब : यहां पर बात नहीं सुनी जाती है, उसी का नतोजा यह प्रस्ताव है। इस लिए मेरा निदेदन है कि धगर सदस्यों की बातों को सुन लिय: जाया करे, तो समय भी बचेगा और गमतियां भी नहीं होंगी।

धायक महोबय: मैं ने मुन लिया है। सब ने बैठ कर यह फैसला किया है। धव उस के बाद माननीय सदस्य यहां पर उस के बारे में बहस करना चाहते हैं। धस वक्त उस की अरूरत नहीं है।

भी रामसेवक पारव : ओ हम कहना बाहते हैं, वह मुन लीजिये । इस वक्त उस फैमले का कोई विरोध नहीं किया जा रहा है ।

Mr. Speaker: Now I am putting the Motion to the vote of the House. The Question is. . . .

Shri S. M. Banerjee: This is no democracy.

Mr. Speaker: The question is:

"That the Fourth Report of the Committee of Privileges presented to the House on the 30th March. [Mr. Speaker]

1966 be referred back to the Committee."

The motion was adopted.

Mr. Speaker: The Report is referred back to the Committee. Dr. Sushila Nayar.

Shri S. M. Banerjee: The Chairman should have resigned.

श्री बागड़ी (हिसार): इस तरह के गलत फैसले करने से पहले सदन को . . .

सध्यक्ष महोदय : बड़े सफसोस की बात है। वहां मेरे साथ लीडमं साफ सुप्स बैठे थे सौर वह यहां भी बैठे हुए हैं...

श्री मध् लिमय (मृंगेर): फैसला ठीक है...

ग्राध्यक्ष महोदय: फैसला ठीक है तो ठीक है... । डा॰ नायर ।

13.11 hrs.

*DEMANDS FOR GRANTS-contd.

MINISTRY OF HEALTH AND FAMILY PLANNING—contd.

Mr. Speaker: Further discussion and voting on the Demands for Grants under the control of the Ministry of Health nd Family Planning together with the cut motions moved.

The hon. Minister might continue.

The Minister of Health and Family Planning (Dr. Sushila Nayar): Mr. Speaker, I was yesterday, in the course of my reply to the debate on the Demands of the Health Ministry, referring to the question of family planning. I will add one or two points to what I had stated yesterday and then go on to the general health side.

It was stated by Dr. Chandrabhan Singh that IUCD was not a panacea.

We agree that no one method is a panacea. That is why the Government is using all possible methods available so that we can see results in the form of reduction of the birth-rate in the shortest possible time. IUCD has only one advantage over some of the other method. It is a reversible process unlike sterilisation. We are recommending IUCD for those cases where there is one child or two and the couple may wish to have another, a third child. When couples have three or more children, we advise them on sterilisation vasectomy. If they do not want sterilisation, they can use any of the other methods; and the conventional contraceptives being used.

I would like to take this opportunity to express the point of view of Government on the controversy regarding I.U.C.D. vs. the contraceptives pill which has been appearing in the newspapers from time to time So far as the pill is concerned, Government has not accepted it for mass use. The reasons are: firstly, the pill has to be used every day regularly for 21 to 22 or 23 days in the month, and if the woman forgets it for three days, in the month, the effect of the pill dis-appears. To expect our woman to take a pill every day regularly every month for three weeks throughout the reproductive period of one's life is a little bit too much; our people are not used to taking pills in that manner.

The second reason why we have not accepted it on a mass scale is that there are certain side effects that have been reported in the western countries where they have used these pills for some time. There were originally cases of thrombophebitis of the leg vein, called the white leg, but of late there have been some eye complications. The fear is that thrombosis of the eye vein has in these cases resulted in loss of eye-